CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD.

Dated: Allahabad, the 19th day of July, 2001.

Coram: Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiq Uddin, J.M.

CIVIL CONTEMPT APPLICATION No. 101 OF 2000 (Arising out of OA No. 498 of 2000)

Nijamuddin . . . . . . . . . . . . Applicant
Versus

Sri A.K. Goel,
Divisional Railway Manager/
E. Rly., Mughalsarai,
Chandauli. Respondents

Counsel for the Applicant: Sri S.K. Misra
Counsel for the Respondents: Sri K.P. Singh

ORDER (ORAL)

(By Hon'ble Mr. S. Dayal, AM)

This contempt petition has been filed proceeding against the respondents for deliberate disobedience of order dated 15.5.2000 passed in OA No.498 of 2000 by the contemner. This Tribunal by an order dated 4.9.2000 had disposed of the said OA at the admission stage directing the Respondent No.2 to consider and dispose of the representation of the applicant on merit within 30 days from the date of receipt of the order. The learned counsel for the respondents has annexed as Annexure No.CA-10 which is a letter dated 23.12.2000 disposing of the representations of theapplicant. The Respondent has mentioned in his reply to the representation

that he had come to the decision that the seniority of the applicant should be modified and steps were being taken to do the same. The Respondents have filed another order as Annexure No. CA-3 and the seniority of the applicant as Mechanical Khalasi Helper has been changed from serial no.9 to serial no.1-A above Sl.No.1,

- 2. The learned counsel for the applicant has urged that the compliance has not been done by the respondents, as they have only considered the representation of the applicant, regarding his seniority but have not considered the representation relating to his pay fixation.
- 3. We find that the directions were to decide the representation, which has been done by the Respondents. The representation may not have been decided to the full satisfaction of the applicant, but that does not make the act of the Respondents as an act of non-compliance or of deliberate disobedience of the order of this Tribunal.
- 4. We, therefore, drop the proceedings for contempt against the respondents and discharge notices issued to him.

( RAFIR UDDIN')

JUDICIAL MEMBER

(S. DAYAL)
MEMBER (A)